

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA NO. 1091 OF 2024

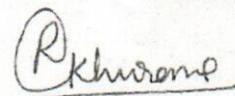
NEWS ITEM TITLED "GURGAON FARM HOUSES BACK RAZE & REBUILD CYCLE ENSURES RAISINA NEVER HEALS" APPEARING IN THE TIMES OF INDIA DATED 28.07.2024

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Dated: 25-3-2025

Filed By



Rahul Khurana, Advocate
Counsel for Respondent No.2,3 and 5
09811894060
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**REPLY ON BEHALF OF RESPONDENT NO. 5 (DISTRICT
MAGISTRATE, GURUGRAM)**

MOST RESPECTFULLY SHOWETH:-

1. That present original application is registered suo motu on the basis of the news item titled "Gurgaon farmhouses back Raze & rebuild cycle ensures Raisina never heals" appearing in the Times of India dated 28.07.2024.
2. That news item relates to reconstruction activities going on at Ansals Aravali Retreat in Raisina, Gurgaon merely two weeks after the district administration ordered demolition of illegal farmhouses in the area. As per the article, Land here is classified as 'gair mumkin pahar' and is protected under the Punjab Land Preservation Act (PLPA) and the Aravali Notification of 1992, which prohibits construction and tree felling without mandatory permission from the authorities.
3. That present reply is being filed by Sh. Vijay Chaudhary, Regional Officer, Haryana State Pollution Control Board, Gurugram South Region who is authorised and competent in aforesaid official capacity to file the present reply on behalf of answering respondents.
4. That on 22.08.1989 a public notice was issued by the Divisional Forest Officer, Gurugram to the buyers of farm

houses in Aravali hills of Raisina Village that the said land is a revenue estate, notified under the Punjab Land Preservation Act, 1900, and anyone found violating the provisions of the Act shall be liable for prosecution. It is further noted in the said advertisement that anyone who is buying properties from any developer in that area is buying the said land at his/her own risk.

5. That the Ministry of Environment and Forest Government of India, New Delhi issued Notification dated 07.05.1992 (herein after referred to as "Aravali Notification dated 07.05.1992) whereby in exercise of powers conferred under Section 3 (1) and 3 (2) (v) of the E.P. Act, 1986 read with Rule 5 (3) (d) of The Environment Protection Rules 1986, the central Government imposed certain bans and restrictions in the specified area of Aravali range. The prohibitions/ bans imposed under the said notification qua the following activities/ operations/ processes are:
- i. Location of any new industry including expansion/ modernization.
 - ii. a). All new mining operations including renewals of mining leases.
b). Existing mining lease in sanctuaries/ National Park and areas covered under project tiger and/ or;
c) Mining is being done without permission of the competent authority.
 - iii. Cutting of Trees.
 - iv. Construction of any clusters of dwelling units. Farm Houses, Accused, Community Centre, information Centres and any other activity connected with such construction (including roads of part of any infrastructure relating thereto.)
 - v. Electrification (laying of new transmission lines).

A copy of the notification dated 07.05.1992, as amended from time to time is annexed as **Annexure R-1**.

6. That on 06.02.2006, a public notice was issued by the Director of Environment Department, State of Haryana wherein it was put to notice to all violators in the Aravali range that the parties may come before the Regional Officer, Haryana Pollution Control Board situated at Gurugram and may address the issue of violation by them as a last chance within a period of 15 days of the publication. A copy of the public notice dated 06.02.2006 issued by the Director of Environment Department is annexed as **Annexure R-2**.
7. That between 03 to 05 May, 2006 a meeting of the sub-committee concerned was convened to scrutinise the replies received from several violators to whom the show cause notices were sent and in view of the replies sent broadly legal action was initiated against the violators. A copy of the minutes of the meeting that took place between 03 to 05 May, 2006 is annexed as **Annexure R-3**.
8. That revenue record and the report submitted by the District Administration, reveals that the type of the land where the farm house/ club of the accused have been developed by the project proponent has been shown as "Gair Mumkin Pahar" upto October, 1990 and in the girdawari of March, 1991 it has been shown as "Gair Mumkin Farm House". The type of land cannot be changed by the project proponent within a short span of five months i.e. October, 1990 to March, 1991 in a large area contrary to law. The developer had managed to get the type of land changed in connivance with the revenue officers/officials illegally to circumvent the Aravali Notification dated 7.5.1992. An enquiry was ordered by Deputy Commissioner, Gurugram to check the said manipulation with regard to the change of type of land. A copy of the letter whereby the enquiry was ordered by Deputy

Commissioner, Gurugram dated 21.09.2006 is annexed as **Annexure R-4.**

9. That as per the report of Divisional Revenue Officer, Gurugram, the change of type of large area of Raisina from "Gair Mumkin Pahar" to "Gair Mumkin Farm House" cannot be done in short span of Kharif 1990 and Rabi 1991. A copy of the report dated 29.12.2006 submitted by Divisional Revenue Officer, Gurugram is annexed as **Annexure R-5.**
10. That on 01.08.2007 a report was prepared by the Forest Department of Haryana wherein a project, namely, Ansal Golden Heights was found to be constructed in utter violation of the provisions of various statutes namely, Forest Conservation Act, 1980 and Punjab Land Preservation Act, 1900. From a perusal it appeared that construction activities were carried out by the Ansal Properties Limited in grave violation of the statutory rules and notifications. A copy of the report dated 01.08.2007 is annexed hereto and marked as **ANNEXURE R-6.**
11. That Haryana State Pollution Control Board filed prosecution cases for violation of Aravali Notification dated 07.05.1992 in Special Environment Court, Faridabad.
12. That in compliance of Hon'ble National Green Tribunal order passed in OA No. 04/2013 (Sonya Ghosh V State of Haryana & ors), the Environment Department and Haryana State Pollution Control Board has displayed three hoardings in aravali areas of Gurugram district as a public notice, not to carry out any type of construction in the specified areas without obtaining Environment Clearance from the competent authority. This office conduct spot inspection on 18.05.2024 and during inspection found that fresh construction was going on in 2 no. of farm houses (Fram

house no. A-13 & CR-1). Thereafter Show Cause Notices regarding violation of Aravali Notification dated 07.05.1992 issued under Environment (Protection) Act,1986 and the Executive Engineer, Municipal Council, Sohna was directed to demolish the illegal structure. The copy of Show cause notices are attached as **Annexure R-7**.

13. That a meeting of District Level Task Force Committee regarding illegal mining was held on 29.07.2024 at 11.30 am, under the chairmanship of Deputy Commissioner, Gurugram and it was appraised by the Mining Officer that no incident of illegal mining has come to the notice in the non-existent hill area of Aravalli range in District Gurugram, which was also confirmed by Sub Divisional Officer (Civil) Sohna, Divisional Forest Officer Gurugram and Regional Officer, Haryana State Pollution Control Board (South) Gurugram.

The Deputy commissioner directed the Sub Divisional Officer (Civil) Sohna, Regional Officer, Haryana State Pollution Control Board (South), Mining Department and the concerned Station house officer to inspect the aravali area and the concerned department should take action as per Departmental Rules, if any violation is found.

The Municipal Council Sohna, with the help of police force, demolished the illegally constructed farm houses on 12.07.2024. The Deputy commissioner ordered that if illegal construction work is done again in the illegally constructed farm houses which have been demolished, then Municipal Council Sohna will register a case against them in the concerned police station and after that no 'action taken report' received from EO, MC, Sohna

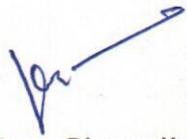
The Deputy commissioner directed all the members of the Task Force Committee present in the meeting to jointly conduct surprise inspections of the aravali on regular basis

so that no incident of illegal mining/construction takes place.
Copy of minutes of meeting is attached as **Annexure R-8**.

Further report shall be submitted on receiving the latest
Action Taken Report from the Municipal Council, Sohna.

In view of the submissions made herein above,
present Reply may kindly be taken on record.

Date: 25.03.2025
Place: Gurugram



Vijay Chaudhary,
Regional Officer, HSPCB
Gurugram Region (S)
Regional Officer
Haryana State Pollution Control Board
Gurgaon Region (South)
HSIIDC Complex, 111rd Floor,
IMT Manesar, Gurgaon

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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NEWS ITEM TITLED "GURGAON FARM HOUSES BACK RAZE & REBUILD CYCLE ENSURES RAISINA NEVER HEALS" APPEARING IN THE TIMES OF INDIA DATED 28.07.2024

AFFIDAVIT

I, Vijay Chaudhary, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) aged about 56 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

NOTARY Register No...1182
Date...25-03-25

Regional Officer
Haryana State Pollution Control Board
Gurgaon Region (South)
HSIIDC Complex, 11th Floor,
IMT Manesar, Gurgaon
Deponent

Verification:

Verified at Gurugram on 25th day of March, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Deponent

Regional Officer
Haryana State Pollution Control Board
Gurgaon Region (South)
HSIIDC Complex, 11th Floor,
IMT Manesar, Gurgaon



ATTESTED

N.K. DABUR Regd. No. 17596
Advocate & Notary
Distt. Court, Gurugram (Haryana) India

25 MAR 2025

MINISTRY OF ENVIRONMENT & FORESTS**NOTIFICATION**

New Delhi, the 7th May 1992

(Under Section 3(1) and 3(2) (v) of the Environment Protection Act, 1986 and rule 5 (3) (d) of the Environment (Protection) Rules, 1986 restricting certain activities in specified area of Aravalli Range, which are causing Environmental Degradation in the Region.

S.O. 319 (E) - Whereas a Notification under section 3 (1) and section 3 (2) (v) of the Environment (Protection) Act, 1986 (29 of 1986) inviting objections against restricting certain activities in specified area of Aravalli Range which are causing Environmental Degradation in the Region was published in the Gazette of India, Part II-Section 3 Sub-section (ii) vide S. O. 25 (E) dated 9th January, 1992;

And whereas all objections received have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2), of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby prohibits the carrying on of the following process and operations, except with its prior permission, in the areas specified in the Table appended to this Notification:

- (i) Location of any new industry including expansion modernisation;
- (ii)
 - (a) All new mining operations including renewals of mining leases.
 - (b) Existing mining leases in sanctuaries/national Park and areas covered under Project Tiger and/or
 - (c) Mining is being done without permission of the competent authority.
- (iii) Cutting of trees;
- (iv) Construction of any clusters of dwelling units, farms houses, sheds, community centres, information centres and any other activity connected with such construction (including roads a part of any infrastructure relating thereto);
- (v) Electrification (laying of new transmission lines).

2. Any person who desires to undertake any of the above mentioned processes or operations in the said areas, shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi, in the attached application form (Annexure) specifying, inter alia, details of the area and the proposed process or operation. He shall also furnish an Environment Impact Statement and an Environmental Management Plan along with the application and such other information as may be required by the Central Government for considering the application.
3. The Central Government in the Ministry of Environment and Forests shall, having regard to the guidelines issued by it from time to time for giving effect to the provisions of the said Act, grant permission within a period of three months from the date of receipt of the application or where further information has been asked for from the applicant, within a period of three months from the date of the receipt of such information, or refuse permission within the said time on the basis of the impact of the proposed process or operation on the environment in the said area.
4. For seeking permission under this Notification, an application in the prescribed form (see Annexure), duly filled in, may be submitted to the Secretary, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi.

[No. 17/1/91-PL/IA]
R. RAJAMANI, Secy.

TABLE

Areas where carrying on of processes and operations without permission is prohibited

- (i) all reserved forests, protected forests or any other area shown as "forest in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon District of the State of Haryana and the Alwar District of the State of Rajasthan.
- (ii) All areas shown as: -
 - (a) Gair Mumkin Pahar, or
 - (b) Gair Mumkin Rada, or
 - (c) Gair Mumkin Behed, or
 - (d) Banjad Beed, or
 - (e) Rundh.

in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon district of the State of Haryana and the Alwar district of the State of Rajasthan.

- (iii) all areas covered by notifications issued under section 4 and 5 of the Punjab Land Preservation Act, 1900, as applicable to the State of Haryana in the district of Gurgaon up to the date of this Notification.
- (iv) all areas of Sariska National Park and Sariska Sanctuary notified under the Wildlife (Protection) Act, 1972 (53 of 1972).

ANNEXURE

APPLICATION FORM

1. (a) Name & address of the project proposed:
 (b) Location of the project:
 Name of the Place:
 District, Tehsil:
 Location Map:
 (c) Alternate sites examined and the reasons for the site proposed:
2. Objectives of the project:
3. (a) Land Requirement:
 Agriculture land:
 Other (specify):
 (i) Topography of the area indicating gradient, aspect & altitude.
 (ii) Erodability classification of the proposed land.
 (c) Pollution sources existing within 10 km. Radius.
 (d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
 (e) Rehabilitation plan for Quarries/borrow areas :
 (f) Green belt plan.
 (g) Compensatory afforestation plan.
4. Climate & Air Quality*:
 (a) Wind rose at site:
 (b) Max. /Min./Mean annual temperature.

- (c) Ambient air quality data:
 - (d) Nature & concentration of emission of SPM, Gases (CO, CO₂, SO₂, NO_x etc.) from the project:
5. ** (a) Water balance at site surface and ground water availability and demand:
(b) Lean season water availability:
(c) Water source to be tapped with details of competing users (Rivers, lake, Ground, Public supply):
(d) Water Quality:
(e) Changes observed in quantity and quality of water in the last 15 years and present charging and extraction details:
(f) (i) Quantum of waste water to be released with treatment details:
(ii) Quantum & Quality of water in the receiving water body:
(iii) Quantum of waste water to be released on land and the type of land:
6. Solid Wastes:
(a). Nature & quantity of solid wastes generated:
(b). Solid waste disposal method:
7. Noise & vibrations:
(a) Sources of noise & vibrations:
(b) Ambient noise level:
(c) Noise & vibration control measures proposed:
(d) Subsidence problem, if any, with control measures:
8. Power requirement indicating source of supply; complete environmental details to be furnished separately, if captive power unit proposed:
9. Total labour force to be deployed with details of:
 - Endemic health problems in the area.
 - Health care system proposed:
10. (a) Number of families and population to be displaced :
(b) Rehabilitation Master Plan:
11. Risk assessment report:
12. (a) Environmental Impact Assessment Report :
(b) Environmental Management Plan: Prepared as per Guidelines of MEF issued from time to time.
(c) Detailed Feasibility Report:
(d) Proposal for diversion of Forestland under Forest (Conservation) Act, 1980 including Benefit Cost analysis.

13. Recommendations of the State Pollution Control Board and/or the State Department of Environment & Forests.

Signature of the Applicant
Along with name, date and
full Postal address.

*Data may be obtained from India Meteorological Department and State Pollution Control Board.

**Ground water Board and the Irrigation Deptt. May be contacted for data.

N.B.

- A. Item Nos. 3(c), 4, 5, 6, 7, 8, 9, 10, 12 (b) and 12 (c) are not applicable to cutting of trees.
- B. Item Nos. 3(c), 4, 7, 11 are not applicable to construction of cluster of dwelling units, farm sheds, community centre and any other activity connected with such construction including roads.
- C. Item Nos. 3(b), 3(c) (3e), 3(f), 4, 5, 6, 7, 9, 12(a) & 12(b) are not applicable to electrification.
- D. All items to be furnished in case of mining, industry, thermal power, transport projects.
- E. Notwithstanding the above, any item(s) considered not applicable may be so indicated along with reasons.

List of members attended the meeting enclosed.

ANNEXURE R-3

A sub committee was constituted for scrutiny of the replies received from Project PropONENTS to whom the notices were issued for violating the provisions of Aravali Notification. The second committee was held on 03-05 May 2006 in the office of Regional Officer, Haryana State Pollution Control Board, Gurgaon Region, Gurgaon.

It was noticed from the records of the Pollution Control Board that they had issued Show Cause Notices to 20 nos of Farm Houses at Gawal Pahari, 559 at Aravali Retreat Raisina, 129 Farm Houses at Golden Height, Sohna. In addition the show cause notices were issued to the following also: -

1. Alps Education Society, Sohna.
2. Avion Remedies, Sohna.
3. Director, Golden Height, Sohna.
4. Director, Ansal Aravali Retreat, Raisina.
5. The Administrator, HUDA.
6. MV Buildcon, Sohna.

It was also informed by the Board's officers that there are total 217 farm houses plots earmarked at Golden Heights, Sohna and 630 have been earmarked at Aravali Retreat, Raisina. It was also informed that 71 earmarked Farm Houses at Aravali Retreat Raisina and 81 earmarked farm houses at Golden Height, Sohna notices could not be issued as the non-availability of the proper address. The details are as under: -

1. **Gawal Pahari:** - Show Cause Notice's to 20 Farm Houses were issued on 15-03-2006. During scrutiny of the case files it was noticed that out of 20 nos of the fully constructed Farm House of Gawal Pahari to whom notices were issued 10 nos of the PropONENTS has submitted the replies. The case wise detail is enclosed at Annexure-I. It was observed that 2 nos of owners Capt Gurbinder Singh Gera and Sanjay Bakshi had applied for Environment Clearance in the Environment Department Haryana. In the rest of the 8 nos replies they have emphasized

(R.O.)

(DRO)

JPK

that either they have not constructed the Farm Houses or they are not of Gair Mumkin Pahar. Accordingly the provisions of the Aravali Notification are not applicable. The replies were found unsatisfactory and the Proponents owners deserve legal action. In remaining 10 nos cases Project proponent's replies have not been received but constructed Farm Houses as reported by R.C. office these project owners deserve also Initiations of the legal action immediately.

2. **Golden Height, Sohna:** - As stated above show cause notices were issued to 129 project proponents but reply was received only in 3 cases i.e. Rahul Jain, D-21, M/s Reliant Financial, E-12 & M/s High Point Ex Tools, D-70.

In the reply they have emphasized since they have constructed their Farm Houses many years ago and Aravali Notification is not applicable but failed to submit any proof of the construction before 07-05-1992 accordingly the replies were not found satisfactory. These requires legal action as already recommended by the Regional officer Gurgaon

In addition other 24 nos fully constructed Farm Houses have not bothered to reply the show cause notice even despite of show cause notices and repeated advertisements, required immediate legal action. The case wise detailed is enclosed at Annexure-II.

3. **Alps Education Society, Sohna:** - This School have been constructed on Gair Mumkin Pahar for which a show cause notice was issued on dated 28.10.2005 but failed to response. Since the construction of school come up in the Gair Mumkin Pahar without getting prior Environment Clearance and has not responded to the notice as well as advertisements for applying for Post-Facto Environment Clearance thereby deserve legal action as already recommended by the Regional Officer.

(R.O.)

(D.R.O.)

JDK

been reported that the unit ⁵²23 was submitted EIA/EMP in the Pollution Control Board after the Public Hearing of the case. He may be advised to get environmental clearance under Aravali Notification as the areas falls under the jurisdiction of the Aravali Notification.

9. **Aravali Retreat Rasina:-** As reported above show cause notice was issued to 558 farm house and one school. Replies have been received from 213 owners of farmhouses and one school (Annexure-III). During scrutiny of the replies received it was revealed from the Board's office records that 33 nos of constructed farm house and one no, fully constructed school is there. The name of the constructed farm house have been marked as (tick mark). It was further informed that the official of the Pollution Control Board alongwith the help of Revenue Officer surveyed wherein it was noticed that they are 107 fully constructed farm house and one school. It was further noticed that out of the 108 (Annexure-IV) fully constructed/under construction projects 8 nos project pronents as marked a circle in the list have applied for environment clearance the details have been given in the remarks column. It is proposed that legal action may be initiated against 100 nos of the farmhouse who have constructed without obtaining environment clearance even so much they have not bothered to apply for environmental clearance inspite of issuance of show cause notice and advertiment.

The representative of the Forest Deptt Sh. Sunder Singh who attended the meeting pointed out of that doubtless many farm house have come up on the Galr Mumkin Pahar but such areas might be covered under 4 & 5 PLPA or for the areas must have been planted under the Aravali project. He was of the view that for identifying of exact owner of the land area should be earmarked so as to enable Forest Deptt. to exactly identify the areas where the plantation have been undertaken under

[Handwritten signatures and initials]

4. **Avion Remedies, Sohna:** - It is a poultry farm constructed on the ~~Gair Mumkin Pahar~~ without getting Environmental Clearance under Aravali Notification. The unit has failed to apply for Environmental Clearance inspite of issuance of show cause notice dated 7336-38 dated 28.10.2005 and advertisement, thereby deserve immediate legal action
5. **Director, Golden Height, Sohna:** - The project proponent laid Infrastructure for the Cluster of Farm Houses. Show Cause Notice was issued on dated 15.03.2006 (vide No. 1303) informing him for violation of Aravali Notification and advising for getting Environmental Clearance but the project failed to reply to the show cause notice thereby render himself liable for legal action.
6. **Director, Ansal Aravali Retreat, Raisina:** - The project proponent laid infrastructure for the cluster of Farm Houses and is charging development and maintenance charges from the members i.e. Owners of Farm Houses. Show Cause Notice was issued on dated 15.03.2006 (vide No. 1309) Informing him for violation of Aravali Notification and through advertisements for getting Environmental Clearance but the project proponent failed to reply to the show cause notice thereby render himself liable for legal action.
7. **The Administrator, HUDA:** - Show Cause notice was issued to the Administrator, HUDA for constructing road connecting Sector-55 with Gurgaon Faridabad Road without getting Environmental Clearance under the Aravali Notification as the road was passing through the Gair Mumkin Pahar. He failed to response to the show cause notice thereby liable himself for legal action.
8. **MV Buldcon, Sohna:** - The Project Proponent as reported has constructed Gate/Fencing, roads, tube wells, boundry walls etc on the area designated as Gair Mumkin Pahar. NOC has been issued by Pollution Control Board but have failed to apply for environmental clearance under the Aravali Notification. It has

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(DRO)

[Handwritten signature]
50K

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आदेश दिनांक 23.2.2006

प्रायः यह देखने में आया है कि जिला गुडगांव में अरावली के पहाड़ों की गिरदावरी गैरमुमकिन पहाड़ की जगह गैरमुमकिन फार्म हाऊस व गैरमुमकिन चारदीवारी का इन्द्राज आया हुआ है जबकि मौके पर पहाड़ है ।

अतः सभी सर्कल राजस्व अधिकारी को आदेश दिये जाते हैं कि आप मौका अनुसार अरावली पहाड़ों की गिरदावरी को गैरमुमकिन पहाड़ दुरुस्त की जावे ।

१। कलेक्टर, गुडगांव ।

क्रमांक 2605-06 / एस.के. दिनांक 21-9-06

इसकी एक प्रति तहसीलदार एवं सर्कल राजस्व अधिकारी सोहना व गुडगांव को पालनार्थ प्रेषित है ।

२। कृते: कलेक्टर, गुडगांव ।



ATTESTED

EXAMINER

916
22-7-11

सोहना

के शाखा

राज

2605-06

के

प्रेषक

सेवा में,

उपायुक्त गुडगांव ।

58
19/1/05

जिला राजस्व अधिकारी,
गुडगांव ।

क्रमांक:- 58/PA/Speak/R दिनांक: 10/1/05

विषय:- गैर मुमकिन पहाड़ी की राजस्व रिकार्ड में किस्म बदलने बारे ।

उपरोक्त विषय के सन्दर्भ में आपको पहले भी कई बार यह कहा गया था कि गुडगांव जिले में जितने भी गैर मुमकिन पहाड़ है जिनकी राजस्व रिकार्ड में किस्म तबदील करके फार्म हाऊस इत्यादि दर्ज कर दी गई है इस बारे जांच करके रिपोर्ट करे जो कि अभी तक प्राप्त नहीं हुई है । अतः आप इस और त्रिजि ध्यान देकर विस्तृत जांच रिपोर्ट पूर्ण विवरण सहित भिजवाना सुनिश्चित करे ।

AC उपायुक्त, गुडगांव ।

Handwritten notes in Hindi, partially illegible, appearing to be a summary or additional instructions related to the land records issue.

145
8/2/06

Handwritten signature or initials.

Discussed with Act 30/1/05
to correct the wrong
entries made.

AC/PA
SK

Handwritten signature or initials.

जान रिपोर्ट

विषय

अरावली नोटिफिकेशन दिनांक 7.5.92 के अन्तर्गत पड़ने वाले क्षेत्र में अतिक्रमण व उल्लंघना करने बारे रिपोर्ट ।

इस जिले के अरावली क्षेत्र में कुल 50 गांव आते हैं जिनमें से 15 गांव तहसील गुड़गांव व 35 गांव तहसील सोहना के हैं । 1992 के नोटिफिकेशन की उल्लंघना बारे पटवारी के रिकार्ड अनुसार रिपोर्ट ली गई । पटवारी के राजस्व रिकार्ड अनुसार निम्नलिखित गांवों की किसिम गैरमुमकिन पहाड़ में कोई तबदीली नहीं हुई है । यह रिपोर्ट पटवारी फील्ड कानूनगो तहसीलदार द्वारा सत्यापित है ।

नाम तहसील

नाम गांव

गुड़गांव

1. गैरतपुरबास 2. टिकली 3. कासन 4. चकरपुर 5. सिकन्दरपुर घोसी
6. नाथपुर 7. वजीराबाद 8. नौरंगपुर 9. मानेसर 10. खोह 11. सहरावन
12. नैनवाल 13. बारगूजर 14. कुकडीला 15. ग्वालियर

सोहना

1. सकतपुर 2. शिकोहपुर 3. भौण्डसी 4. निमोठ 5. रोजकागूजर 6. धाटा
7. बन्धवाड़ी 8. सोहना 9. हरचन्दपुर 10. बादशाहपुर ठेटर 11. ठेटर
12. रिठोज 13. सहजावास 14. अलीपुर 15. घामडीज 16. जलालपुर
17. खोबरी 18. अमयपुर 19. सांपकी नगली 20. मोठपुर गूजर 21. हरियाहेडा
22. गढ़ी वाजिदपुर 23. खेड़ला 24. दमदमा 25. बहलपा 26. रायपुर
27. बैरमपुर 28. बालोला 29. उल्हावास 30. कादरपुर 31. खेड़की दौला
32. दरबारीपुर 33. हसनपुर

जिन गांवों में 1992 के अरावली नोटिफिकेशन की उल्लंघना/अतिक्रमण हुआ है ग्वालपहाड़ी व रायसीना तहसील सोहना के दो गांव आते हैं ।

ग्वालपहाड़ी

इस गांव में कुल 56 खसरा नम्बरान में किसिम जमीन गैर मुमकिन पहाड़ से गैरमुमकिन घारदीवारी की गई है । यह परिवर्तन खरीफ 94, खरीफ 96, खरीफ 97 में किए गए हैं, जो कि मौका के अनुसार पटवारी ने परिवर्तन किए बताए हैं । इन परिवर्तनों का पिछली तारीख में तबदीली किसिम जमीन नहीं पाई गई है । इन परिवर्तनों का अमल जमाबन्दी साल 1998-99 व 2003-04 में आ चुका है ।

रायसीना

पटवारी ने कुल 1178 खसरा नम्बरान सूची संलग्न है कि फसल रबी, 1991 की जिसमें गैरमुमकिन पहाड़ से खसरा नम्बरान 254, 286, 288, 290, 293, 296, 300, 304, 307 है । यह इन्द्राज पिछली तारीख में किया हुआ प्रतीत नहीं होता । क्योंकि जो मशकूकी थी वह पटवारी ने खसरा नम्बरान 254, 286, 288, 290, 293, 296, 300, 304, 307 रोजनामचा वाक्याती साल 1990-91 में पहले से ही दर्ज है । इन खसरा नम्बरान की मशकूकी पर गिरदावर हल्का ने अपने लघु हस्ताक्षर किए हुए हैं । यह आश्चर्य की बात है



ATTESTED

EXAMINER

81/1
22-7/13

कि इतने खसरा नम्बरान गैरमुमकिन पहाड़ को फार्म हाऊस में तबदील कर दिया गया क्योंकि गैरमुमकिन पहाड़ से फार्म हाऊस तबदील करने में काफी लागत आती है। दूसरे यह तबदील किस्म जमीन थोड़े समय में खरीफ 90 और रबी 91 के बीच में पूर्ण नहीं हो सकता।

लैण्ड रिकार्ड मैनुअल के पेज 272 पर हिदायत नं० 13 पर लिखा है—

Barren and unculturable land (also called ghair-mumkin) denotes all barren and unculturable land like mountains, deserts, etc., Land which cannot be brought under cultivation unless at a high cost shall be classed unculturable, whether such land is isolated blocks or within cultivated holdings.

जिससे जाहिर होता है कि गैर मुमकिन पहाड़ को भी लागत लगा करके किस्म परिवर्तन किया जा सकता है। पटवारी का फर्ज भी बनता है कि किस्म जमीन परिवर्तन हो तो मौका अनुसार इन्द्राज खसरा गिरदावरी में तबदील कर सकता है जैसा कि LRM के पैरा नं० 9.9 के उप पहरा ई. के अनुसार पटवारी को किस्म परिवर्तन को रोजनामचा वाक्याती में भी दर्ज करना चाहिए था जो कि दर्ज नहीं किया गया। इन खसरा नम्बर के किस्म परिवर्तन के बारे में भी गिरदावर ने भी कोई एतराज किया प्रतीत नहीं लगता है। इन खसरा नम्बर की किस्म परिवर्तन का इन्द्राज जमाबन्दी 1990-91, 1995-96, 2000-2001 में आ चुका है। अगर किसी को इन परिवर्तन के खिलाफ कोई एतराज होता तो वह सर्कल राजस्व अधिकारी के पास दुरुस्ती के लिए दरखास्त दे सकता था। क्योंकि LRM के पैरा नं० 9.9 के उप पहरा एफ. में लिखा है कि जमाबन्दी के तसदीक होने से पहले सर्कल राजस्व अधिकारी गलत इन्द्राज को दुरुस्त कर सकता था। चूंकि राजस्व रिकार्ड जमाबन्दी वर्ष 1990-91, 1995-96, 2000-2001 में अमल हो चुका है। अब तक भी किसी ने कोई एतराज नहीं किया है। वैसे कुल 1178 खसरा नं० में परिवर्तन एक ही समय में करना संदेहप्रद जरूर है। जमाबन्दी में किस्म जमीन के परिवर्तन का अमल आ चुका है, जिनमें अब परिवर्तन करने के लिए दीवानी अदालत में दावा किया जा सकता है। वह भी अब मौका की स्थिति सर्कल राजस्व अधिकारी पड़ताल करे कि जो इन्द्राज किए गए हैं वह गलत है और मौका पर वस्तुतः स्थिति क्या है, के बाद ही आखिरी जमाबन्दी साल 2000-2001 बनी उसके बाद कोई व्यक्ति या अन्य विभाग इन इन्द्राजों को दुरुस्त कराना चाहता है तो वह सर्कल राजस्व अधिकारी के पास दावा डालकर दुरुस्ती करा ले क्योंकि बगैर दोनों पक्षों के सुने सर्कल राजस्व अधिकारी भी असक्षम है। अतः जांच रिपोर्ट आगामी कार्यवाही हेतु प्रेषित है।

Certified to be True Copy

WITNESSES
22-7-13
Indian Evidence Act 1879

Dist. Revenue Officer
PRGAON

28/11/13

ANNEXURE-**Damage Report No. 46-S of 07-08**

Sl. No. 15

Book No. 198

Sl. No.19753

Forest Department, Haryana, Gurgaon Division

Report No. 19753/198

To

Day

Range Officer,
Sohna, Range Sohna.

Respected Sir,

Today dated 1/8/2007, inspection was carried out in Sohna hills Region (Golden Height) and the following damages were found to be caused. Inspection revealed that accused - Ansal Golden Height (Hill Region), it was found that the area which was closed under Section 4 and 5 of PLPA 1900, part of the same, around 14-15 years back, was purchased and a farm house with gate, fencing was built and sold to the other parties. This area is comprises of 500 acres. The Hon'ble Supreme Court, through its judgment dated March, 2004 declared this area as forest. By the aforesaid act, the accused has violated the Section 4 and 5 of PLP Act 1900 and Section 2 of FC Act of 1980. On enquiry, the name and address of accused was found out.

Name of accused - Sushil Ansal

M/S Ansal Housing & Construction Company

15, Barakhamba Road, New Delhi.

Sd/-

Halka Van Rakshak

Regional Office, Gurugram (S)
Haryana State Pollution Control Board
 3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram
 Website – www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com
 Tele No. 0124-2290207, 0124-2290208

No. HSPCB/GRS/2024/

Dated:

To
 The Farmhouse
 A-13, Ansal Retreat, Sohna Gurugram

Sub: Show Cause Notice regarding violation of Aravali Notification dated 07.05.1992 issued under Environment (Protection) Act, 1986.

Whereas, your site was visited on 18.05.2024 and found that fresh construction was going on at site & partially finished structure already present at site. The photographs of the same have been clicked by the concerned Field Officer.

Whereas the construction activity is in violation of of Aravali notification dated 07-05-1992 and provisions of EP Act, 1986, thereby, rendering yourself liable for action under section 15 read with section 19 of Environment (protection) Act, 1986.

Whereas, the Ministry of Environment & Forest, GOI vide their Notification No. S.O.319 (E) dated 07.05.1992 (Aravali Notification) prohibited the carrying on the following processes and operations, mentioned at 1 to 5 in the areas mentioned at I to III below,

1. Location of any new Industry including expansion/modernization;
 2. a. All new mining operations including renewals.
 b. Existing mining leases in Sanctuaries/National park and area covered under project tiger and or
 - c. Mining Is being done without permission of the competent authority
 3. Cutting of trees.
 4. Construction of any clusters of dwelling units, farmhouses, sheds, community centers, information centers and any other activity connected with such construction (including roads a part of any infrastructure relating thereto);
 5. Electrification (Laying of new transmission lines)
- (I) All reserved forests, protected forests of any other area shown as "Forest in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon District of the State of Haryana.
- (II) All areas shown as;
- (a) Gair Mumkin Pahar, or
 - (b) Gair Mumkin Rada, or
 - (c) Gair Mumkin Behed, or
 - (d) Banjad Beed, or
 - (e) Rundh

In the land records maintained by the State Government as on the date of this Notification in relation to Gurgaon District of the Haryana.

(III) All areas covered by notification issued under section 4 & 5 of the Punjab land Preservation Act, 1990, as applicable to the State of Haryana In the District of Gurgaon up to the date of the notification.

Whereas the MOEF, GOI vide their Notification No. S.O. 1189 (E) dated 29.11.1999 delegated their powers to the State Government for according environment clearance to the

prohibited activities in the specified area as detailed above. Henceforth, the applicants who desired to undertake the above mentioned processes & operations in the specified areas as detailed above, shall have to submit application to the Secretary, Department of Environment, Govt. of Haryana along with Environment Impact Assessment/Environment Management plan and such other information prescribed in Annexure to the notification and as may be included by the State Government.

Whereas the Environment Department Haryana has published public notice in leading newspapers which were published on dated 17.07.2005 and 06.02.2006 cautioning the public, not to carry out any of the processes and operation In the specified areas of Aravali Hills in Para I above without prior permissions of the competent authority.

Whereas the Environment Department and Haryana State Pollution Control Board has displayed three hoardings in Aravali Hill areas of Gurgaon District as a public notice, not to carry out above mentioned processes or operation in the specified areas mentioned above without obtaining Environment Clearance from the competent authority.

Whereas Supreme Court has from time to time expressed concern about preservation of fragile ecology of Aravali and has given directions in this regard to all concerned and they have been reported periodically in the media.

Whereas wide publicity has been given to the electronic media as well as newspapers for the protection of Aravali areas of District Gurgaon.

Therefore, in view the violation pointed above, you are asked to Show Cause within 15 days as to why the action under Section 15 read with section 19 of Environment (Protection) Act 1986 may not be initiated against you as to why penalty maybe not be levied against you for violating the provisions of Aravali Notification and provision of EP Act. Your reply should reach within the stipulated time period failing which it will be presumed that you have nothing to say and action will be initiated as per law.

-sd-

**Regional Officer
Gurugram Region (S)**

dated 28/06/2024

Endst no. HSPCB/GRS/2024/2326

A copy of above is forwarded to the following for information and further necessary action please.

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Gurugram with request to direct Executive Engineer, Municipal Council, Sohna Gurugram to demolish the illegal structure after expiry of notice period .
3. The District Forest officer, Gurugram to check whether any native species of plants/trees damaged or removed from site during construction activity and to take action as per acts & rules. .
4. The Executive Engineer, Municipal Council, Sohna Gurugram is directed to demolish the illegal structure after expiry of notice period.

**Regional Officer
Gurugram Region (S)**

32
Regional Office, Gurugram (S)
Haryana State Pollution Control Board
 3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram
 Website – www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com
 Tele No. 0124-2290207, 0124-2290208

No. HSPCB/GRS/2024/2330-34

Dated: 28/06/2024

To
 The Farmhouse
 CR-1, Ansal Retreat, Sohna Gurugram

Sub: Show Cause Notice regarding violation of Aravali Notification dated 07.05.1992 issued under Environment (Protection) Act, 1986.

Whereas, your site was visited on 18.05.2024 and found that fresh construction was going on at site & partially finished structure already present at site. The photographs of the same have been clicked by the concerned Field Officer.

Whereas the construction activity is in violation of of Aravali notification dated 07-05-1992 and provisions of EP Act, 1986, thereby, rendering yourself liable for action under section 15 read with section 19 of Environment (protection) Act, 1986.

Whereas, the Ministry of Environment & Forest, GOI vide their Notification No. S.O.319 (E) dated 07.05.1992 (Aravali Notification) prohibited the carrying on the following processes and operations, mentioned at 1 to 5 in the areas mentioned at I to III below,

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- c. Mining Is being done without permission of the competent authority
3. Cutting of trees.
4. Construction of any clusters of dwelling units, farmhouses, sheds, community centers, information centers and any other activity connected with such construction (including roads a part of any infrastructure relating thereto);
5. Electrification (Laying of new transmission lines)
 - (I) All reserved forests, protected forests of any other area shown as "Forest in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon District of the State of Haryana.
 - (II) All areas shown as;
 - (a) Gair Mumkin Pahar, or
 - (b) Gair Mumkin Rada, or
 - (c) Gair Mumkin Behed, or
 - (d) Banjad Beed, or
 - (e) Rundh

In the land records maintained by the State Government as on the date of this Notification in relation to Gurgaon District of the Haryana.

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prohibited activities in the specified area as detailed above. Henceforth, the applicants who desired to undertake the above mentioned processes & operations in the specified areas as detailed above, shall have to submit application to the Secretary, Department of Environment, Govt. of Haryana along with Environment Impact Assessment/Environment Management plan and such other information prescribed in Annexure to the notification and as may be included by the State Government.

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Whereas Supreme Court has from time to time expressed concern about preservation of fragile ecology of Aravali and has given directions in this regard to all concerned and they have been reported periodically in the media.

Whereas wide publicity has been given to the electronic media as well as newspapers for the protection of Aravali areas of District Gurgaon.

Therefore, in view the violation pointed above, you are asked to Show Cause within 15 days as to why the action under Section 15 read with section 19 of Environment (Protection) Act 1986 may not be initiated against you as to why penalty maybe not be levied against you for violating the provisions of Aravali Notification and provision of EP Act. Your reply should reach within the stipulated time period failing which it will be presumed that you have nothing to say and action will be initiated as per law.

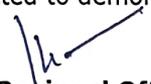
- sd -
**Regional Officer
Gurugram Region (S)**

Endst no. HSPCB/GRS/2024/2331

dated 28/06/2024

A copy of above is forwarded to the following for information and further necessary action please.

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Gurugram with request to direct Executive Engineer, Municipal Council, Sohna Gurugram to demolish the illegal structure after expiry of notice period .
3. The District Forest officer, Gurugram to check whether any native species of plants/trees damaged or removed from site during construction activity and to take action as per acts & rules. .
4. The Executive Engineer, Municipal Council, Sohna Gurugram is directed to demolish the illegal structure after expiry of notice period.


**Regional Officer
Gurugram Region (S)**

From

The Mining Officer - cum-
Member Secretary
District Level Task Force Committee
Gurugram.

To,

- 1 The Director General, Mines & Geology, Haryana, Panchkula
- 2 The Deputy Commissioner of Police (South), Gurugram.
- 3 Secretary Regional Transport Authority, Gurugram
- 4 The Divisional Forest Officer , Gurugram.
- 5 The R.O. Haryana State Pollution Control Board, South , Gurugram.
- 6 SHO , Haryana State Enforcement Bureau , Gurugram
- 7 PA to Deputy Commissioner, Gurugram

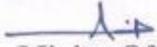
Memo No: 975-81

Dated : 11/8/2024

Subject: Minutes of Meeting of District Level Task Force Committee regarding illegal mining held on 29.07.2024 at 11.30 AM at D.C. Office, Gurugram.

Please find enclosed herewith Minutes of Meeting of District Level Task Force Committee duly approved by Deputy Commissioner -cum- Chairman of DLTFC Gurugram regarding illegal mining held on 29.07.2024 at 11.30 A.M at Deputy Commissioner Office, Gurugram under the Chairmanship of Deputy Commissioner , Gurugram.

This is for your kind information and necessary action please.


Mining Officer -cum-
Member Secretary
District Level Task Force Committee
Gurugram

दिनांक 29.07.2024 को प्रातः 11.30 बजे, श्री निशांत कुमार यादव, आई.ए.एस. उपायुक्त गुरुग्राम की अध्यक्षता में अवैध खनन के सम्बन्ध में जिला स्तरीय टास्क फोर्स कमेटी की बैठक की कार्यवाही रिपोर्ट ।

बैठक में निम्नलिखित अधिकारी उपस्थित हुए :-

- 1 उप मण्डल अधिकारी (ना0), सोहना।
- 2 सहायक पुलिस आयुक्त सोहना ।
- 3 वन मण्डल अधिकारी, गुरुग्राम ।
- 4 क्षेत्रिय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड गुरुग्राम (दक्षिण)।
- 5 जिला खनन अधिकारी, गुरुग्राम।
- 6 प्रतिनिधि जिला परिवहन अधिकारी, गुरुग्राम ।

खनन अधिकारी ने बैठक में उपस्थित अध्यक्ष महोदय व अन्य सदस्यों का स्वागत किया। अध्यक्ष महोदय से अनुमति लेने उपरान्त बैठक शुरु की गई जिसमें निम्नलिखित बिन्दुओं पर विस्तारपूर्वक चर्चा की गई :-

- 1 खनन अधिकारी ने सभा को बताया कि माह जुलाई 2024 में खनन विभाग द्वारा अवैध खनिज परिवहन में लिप्त 03 वाहनों को रेड क्रोस पार्किंग, राजीव चौक, गुरुग्राम में सीज किया गया । माह जुलाई 2024 में साधारण मिट्टी के अवैध खनन करने के जुर्म में रु 8,96,323/- सरकारी खजाने में जमा करवाई गई हैं व अवैध खनिज परिवहन में लिप्त वाहनों से रु 5,62,310/- बतौर जुर्माना राशी सरकारी खजाने में जमा करवाई गई हैं। इस प्रकार माह जुलाई में विभाग द्वारा कुल 14,58,633/- बतौर जुर्माना राशी सरकारी खजाने में जमा करवाई गई हैं। विभाग द्वारा माह जुलाई 2024 में अवैध खनिज परिवहन में लिप्त वाहनों द्वारा जुर्माना व पर्यावरण क्षतिपूर्ति राशी ना भरने वाले 01 वाहन के विरुद्ध थाना हरियाणा राज्य प्रवर्तन ब्यूरो गुरुग्राम में प्रथम सूचना रिपोर्ट दर्ज करवाई गई हैं तथा 02 वाहन माननीय न्यायालय द्वारा सुपरदारी पर छोड़े गए ।
- 2 खनन अधिकारी ने सभा को बताया कि जिला गुरुग्राम में अरावली श्रृंखला के गैर मुमकिन पहाड क्षेत्र में किसी भी प्रकार की अवैध खनन की घटना सज्ञान में नही आई है जिसकी पुष्टि उप मण्डल अधिकारी (ना0) सोहना, वन मण्डल अधिकारी, गुरुग्राम व क्षेत्रिय अधिकारी, हरियाणा प्रदूषण नियंत्रण बोर्ड (दक्षिण) गुरुग्राम द्वारा भी की गई।
- 3 अध्यक्ष महोदय ने उप मण्डल अधिकारी (ना0) सोहना, क्षेत्रिय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (दक्षिण), खनन विभाग व सम्बन्धित थाना प्रबन्धक व थाना हरियाणा

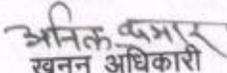
राज्य प्रवर्तन ब्यूरो सयुक्त रूप से अवैध खनन सम्भावित गैर मुमकिन पहाड क्षेत्र का निरीक्षण करने व अवैध खनन पाए जाने पर सम्बन्धित विभाग द्वारा विभागीय नियमानुसार कार्यवाही करने बारे आदेश दिए ।

- 4 खनन अधिकारी ने सभा को बताया कि दिनांक 11.07.2024 को उप मण्डल अधिकारी (ना0) सोहना की अध्यक्षता में खान विभाग, वन विभाग, नगर परिषद की टीम ने सयुक्त रूप से गांव रायसीना स्थित अंसल रिट्रिट में निर्माणाधीन फार्म हाऊसों का निरीक्षण किया तथा नगर परिषद सोहना की टीम ने पुलिस बल की सहायता से दिनांक 12.07.2024 को अवैध निर्माण किए गए फार्म हाऊसों की तोड़-फोड़ की। अध्यक्ष महोदय ने आदेश दिए कि जिन अवैध निर्मित फार्म हाऊसों में तोड़-फोड़ की गई है यदि उनमें दोबारा से अवैध निर्माण कार्य होता है तो नगर परिषद सोहना उनके विरुद्ध सम्बन्धित थाना में मुकदमा दर्ज करवाएंगे ।
- 5 अध्यक्ष महोदय ने उप मण्डल अधिकारी (ना0) सोहना की अध्यक्षता में हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड मानेसर, वन विभाग, खान विभाग, नगर परिषद सोहना व थाना प्रबन्धक भोण्डसी को सयुक्त रूप से गांव रायसीना के गैर मुमकिन पहाड में निर्माणाधीन फार्म हाऊसों का साप्ताहिक निरीक्षण करने तथा अनियमितता पाए जाने पर उनके विभागीय नियमानुसार कार्यवाही करने बारे आदेश दिए ।

अध्यक्ष महोदय ने बैठक में उपस्थित टास्क फोर्स कमेटी के सभी सदस्यों तथा उप मण्डल स्तरीय टास्क फोर्स कमेटी को निर्देश दिए कि वे समय-समय पर सयुक्त रूप से पहाडों का औचक निरीक्षण करते रहे ताकि किसी भी प्रकार की अवैध खनन की घटनाएं ना होने पाए तथा माननीय उच्चतम न्यायालय के आदेश की पालना सुनिश्चित हो सके ।

प्रारूप अनुमोदन हेतु प्रस्तुत है


उपायुक्त, गुरुग्राम ।


खनन अधिकारी
-कम-सदस्य सचिव
जिला स्तरीय टास्क फोर्स कमेटी
गुरुग्राम



Rahul Khurana <rkhuranalegal@gmail.com>

REPLY ON BEHALF OF RESPONDENT NO. 5 (DISTRICT MAGISTRATE, GURUGRAM) In OA 1091 of 2024 Titled NEWS ITEM TITLED "GURGAON FARM HOUSES BACK RAZE & REBUILD CYCLE ENSURES RAISINA NEVER HEALS" APPEARING IN THE TIMES OF INDIA DATED 28.07.2024

1 message

GURGAON REGION SOUTH HSPCB <hspcbrogrs@gmail.com>

25 March 2025 at 14:26

To: Rahul Khurana <rkhuranalegal@gmail.com>, "Consultant Judicial-NGT(P.B.)" <Judicial-ngt@gov.in>

PFA

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Regards,
Regional Officer
Gurugram Region (S)



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